

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2862 of 2019

IN

Company Appeal (AT) (Insolvency) No. 370 of 2019

IN THE MATTER OF:

ICICI Bank Ltd.

...Appellant

Vs.

**Mr. Shailendra Ajmera,
Resolution Professional for
Ruchi Soya Industries Ltd. & Anr.**

...Respondents

Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate with Ms. Misha, Mr. Shantanu Chaturvedi, Mr. Nikhil Mathur and Ms. Bani Barar, Advocates.

For Respondents: - Mr. Swapnil Gupta and Ms. Ankita Sinha, Advocates for R-1.

Mr. Nakul Sachdeva and Mr. Aakarshan Sahay, Advocates for CoC.

O R D E R

16.09.2019— From the record, it is apparent that the order of admission was pronounced on 8th December, 2017, appointing the 'Resolution Professional' and it was delivered on 15th December, 2017, which has been rightly recorded in paragraph nos. 17 and 19 of this Appellate Tribunal's Judgment dated 22nd August, 2019 passed in the Company Appeal (AT) (Insolvency) No. 370 of 2019.

In view of the above, as there is no mistake/ error crept in our Judgment dated 22nd August, 2019, no modification/ correction is called for.

Contd/-.....

I.A. No. 2862 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g